

that Vayudoot service has been introduced in the country. In this regard, I would like to add that though some points where the airlines operate have been linked with Vayudoot service, yet the points where it was required the most have been left out. For instance, Madhya Pradesh is an area where there is still enough scope for introduction of Vayudoot or Indian Airlines Service to link various divisions. The existing air service is between Delhi-Raipur *via* Bhopal and Jabalpur and it returns by the same route. A big city like Sagar, which has a very big Defence Centre, a University and which is an industrial centre in the region, could be linked by Indian Airlines. I would like to draw the attention of the hon. Minister, through you, to this fact.

While supporting the setting up of this corporation, I would like to bring it to your kind notice that all the divisional towns or commissionerary towns should be linked by Vayudoot service. This would benefit the corporation as well as the people.

In the end, I would like to request you that the persons who are appointed as members of the corporation should be made responsible to run it profitably instead of running it in loss. It is generally observed that as no one is made responsible, the corporations continue to incur loss instead of earning profits. Therefore, this responsibility must be fixed on the members of this corporation.

The report of the Vigilance Commission was presented to the House during the last session. Though the report is not directly relevant here, but I am referring to it because the Commission had recommended punishment in many cases, but the recommendations of the Commission were not accepted by the Department. If the departments do not agree to the recommendations of the Vigilance Commission then what is the use of the commission. Then merely its report would be submitted to Parliament and the hon. Members would simply go through it, but the problem will not be solved thereby. It will be mere paper work. This should not happen. Instead it should work as a model. Now when we are talking of taking the country into the 21st Century, we shall have to work together tirelessly in this direction

to make the dream of our beloved leader come true.

[English]

MR. DEPUTY SPEAKER : Before I call the next Member to speak on the subject, Hon. Minister Mr. Sangma wants to make a statement. I request him to make the statement.

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#### STATEMENT *Re*: ISSUE OF RAILWAY PASSES TO FREEDOM FIGHTERS

[English]

THE MINISTER OF STATE IN THE DEPARTMENT OF STATES (SHRI P. A. SANGMA) : Sir, It may be recalled that the late Prime Minister Smt. Indira Gandhi, had stated in the Lok Sabha that the freedom fighters could have one railway pass in their life time, so that they could see various places in India. The matter had been under consideration. The scheme for the grant of free railway passes to the freedom fighters has now been finalised.

2. Under the scheme First Class Complimentary Cheque Passes will be issued to the freedom fighters, who are drawing pension from the Central Revenues under the Swatantrata Sainik Samman Pension Scheme. It will be a one time pass connecting any two railway stations, including a circular pass, as given in the railway time tables. The pass will also be given to the spouse or attendant of the freedom fighter.

3. The scheme will be implemented with effect from 1st December, 1985.

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#### NATIONAL AIRPORTS AUTHORITY BILL—Contd.

[English]

DR. A. KALANIDHI (Madras Central) : Mr. Deputy Speaker, Sir, at the outset I congratulate the young and the energetic Minister. True to his words, he has sacked two erring officials. I only wish and pray